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Nagaland Appropriation Bill

The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Nagaland and to defray the charges which will come in course of payment during the year ending the 31st day of March. 1976 in respect of the following demands entered in the second column thereof-

Demand Nos. 6, 9, 12, 13, 15 to 17, 20, 22, 24, 26, 28, 34, 36, 38, 44, 47, 49, 50, 52 and 55."

The motion was adopted.

14.39 hrs.

NAGALAND APPROPRIATION BILL,* 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76.

MR. DEPUTY SPEAKER: The question is: ,

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76."

Appropriation Bill SHRIMATI SUSHILA ROHATGI:

I introduced the Bill. I beg to movet

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76 be taken into consideration."

The MR. DEPUTY-SPEAKER: question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76 be taken into consideration."

The motion was adopted.

The DEPUTY-SPEAKER: MR. question is:

"Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula, and the Title stand part of the Bıll."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed."

The DEPUTY-SPEAKER: MR. question is:

"That the Bill be passed."

The motion was adopted

The motion was adopted.

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 27-1-76. †Introduced Moved with the recommendation of the President.